

CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH

O.A.NO.218/99
M.A.No.225/99

with

O.A.No.376/99

Hon'ble Shri R.K.Ahooja, Member(A)

New Delhi, this the 26th day of November, 1999

O.A.No.218/99:

1. Karambir Singh
s/o Zile Singh
r/o 128, Vijay Nagar
Delhi - 110 040.
2. Beg Raj
s/o Sh. Sadiram
r/o Y-463, Gali No.13
Vijay Park
Moujpur, Delhi-110 053.
3. Rajesh-1
s/o Trilok Singh
r/o H.No.693, 2 Timarpur
Delhi - 110 054.
4. Ravinder Singh
s/o Daya Chand
r/o T-704/4, Gali No.4
Baljeet Nagar
Delhi - 110 008.
5. Anil Kumar
s/o Daya Mand
r/o H.No.528, V & P.O.Murdka
Delhi - 110 041.
6. Satish Kumar
s/o Om Prakash
r/o H.No.1403, Kalyanwas
ODA Flat, Delhi.
7. Rajesh Kumar II
s/o Charan Dass
r/o H.No.194, Shiv-Mandir
Wazirabad
Delhi.
8. Davinder Kumar
s/o Sube Singh
r/o Vill. Singhla
P.O. Tikrikhurd
Delhi - 110 040.
9. Suresh Kumar
s/o Raj Roop
C-57, Mehndra Enclave
Delhi - 110 009.

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10. Smt. Nirmala Devi
w/o late Jaira Narayan
Vill. & P.O. Mundka
Delhi - 110 041.

11. Sukhbir Singh
s/o Vijay Singh
r/o Qutub Hotel
New Delhi - 110 015.

12. Jaivir
s/o Sh. Ram Kishan
V & P.O. Khera, Ghari
Delhi.

13. Fresh Bhadur
s/o Sh. Tek Bhadur Thapa
r/o-----

14. Sushil Kumar
s/o Krishan Kumar @ Krishan Chand
r/o H.No. 191, Vill. & P.O. Katwara
Delhi - 110 039.

15. Bhimsen
s/o Gover Dhan
r/o H.No. 10578/60, Motia Khan
Paharganj
Delhi.

... Applicants

(By Shri D.R. Gupta, Advocate)

Vs.

1. The Chief Secretary to the
Govt. of N.C.T. of Delhi
5, Alipore Road
Delhi.

2. Director of Education
Govt. of N.C.T. of Delhi
Old Secretariat
Delhi.

3. The Deputy Director of Education (Sports)
Chattarsal Stadium
Model Town
Delhi.

... Respondents

(By Shri S.K. Gupta, proxy of Shri B.S. Gupta, Advocate)

O.A.No. 376/99:

1. Shri Charan Dass
s/o Shri Karan Singh
r/o 74-Khhilona Beg
Birla Line Pampari Road
Delhi.

2. Shri Surender Singh
s/o Shri Wakil Yadav
r/o V & P.O. Nangali Puna
Delhi.

Dr

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3. Shri Yoginder Singh
s/o Shri Mahender Singh
V & P.O. Pooth Kalan
Delhi.

4. Shri Sunil Kumar
s/o Shri Ram Kumar
r/o Kishan Ganj
Delhi.

5. Miss Geeta
d/o Shri Ram Pal
V & P.O. Bawana
Delhi.

6. Shri Vinod Kumar
s/o Shri Raj Singh
V & P.O. Bawana
Delhi - 110 039.

7. Shri Sunil Kumar
s/o Shri Ishwar Singh
V & P.O. Ladpur
Delhi - 110 081.

(All are employed as Daily Wagers in the office of the
Dy. Director of Education (Sports), Chhatarsal
Stadium, Model Town, Delhi). Applicants

(By Shri D.R.Gupta, Advocate)

Vs.

1. The Chief Secretary to the
Govt. of N.C.T. of Delhi
5, Alipore Road
Delhi.

2. Director of Education
Govt. of N.C.T. of Delhi
Old Secretariat
Delhi.

3. The Deputy Director of Education (Sports Division)
Chattarsal Stadium
Model Town
Delhi. Respondents

(By Shri S.K.Gupta, proxy of Shri B.S.Gupta, Advocate)

ORDER (Oral)

Both the OAs involve same category of
applicants and seeks the same relief, they are being
disposed of by this common order.

2. The applicants in both the OAs are working
as casual labourers in the Directorate of Education,
Govt. of N.C.T. of Delhi. Their case is that they
have been working for various periods with the

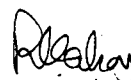
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respondents and have now become eligible for grant of temporary status in accordance with the Department of Personnel and Training's Scheme provided vide OM dated 10.9.1993. They also state that the Directorate of Education have number of Group 'D' posts available against which their cases may be considered for regularisation.

3. The respondents in their reply have stated that the applicants are not eligible to be considered against the said Scheme since they were not in engagement as casual labour on the date of the OM dated 10.9.1993.

4. I have heard the counsel. This Tribunal has, in number of cases, already decided that the OM dated 10.9.1993 is applicable to all the ~~cases~~ ^{employees or} (See Kiran Kishore Vs. Union of India & Others, OA No.1696/95 dated 15.11.1995) irrespective of their date of engagement as casual labour. Therefore the applicants are entitled to be considered for grant of temporary status and regularisation in accordance with the said Scheme.

5. In view of the above position, both the OAs are disposed of with a direction to the respondents to consider the cases of the applicants for grant of temporary status in accordance with the said OM dated 10.9.1993 within a period of three months from the date of receipt of a copy of this order. Thereafter if the applicants ^{are} found to be eligible for grant of regularisation the same will also be done in their turn. No order as to costs.


(R.K. Ahodja)
Member (A)

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